

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1484/93

Date of Order: 17.12.93

BETWEEN :

N.Kamalinga Reddy

.. Applicant,

A N D

1. The Director of Postal Services,
Hyderabad City Region, Hyderabad.
2. Senior Supdt. of Post Offices,
Hyderabad South East Division.

Counsel for the Applicant

.. Mr. S. Ramakrishna Rao

Counsel for the Respondents

∴ Mr. N. R. Devraj

HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

HON'BLE MR. R. RANGARAJAN : MEMBER (ADMN.)

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Judgement dated 17-12-93

(AS PER SHRI JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN)

Heard Shri S. Ramakrishna Rao, learned counsel for the applicant and Shri V. Bhimanna, standing learned/counsel for the respondents.

The applicant is now working as SPM, L.B. Nagar Post office, Hyderabad. He worked as Asst. Postmaster, Savings Bank, Station Kachiguda from 1-7-87 and 22-4-91. Charge memo. dated 7-5-93 was issued to the applicant in regard to the various transactions referred to therein. Order dated 29-10-93 was passed by Respondent 2 ordering recovery of Rs 21,096/-. The applicant preferred an appeal against this said order.

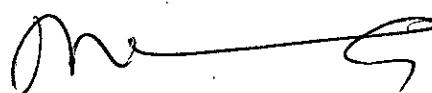
This OA was filed praying for suspension of the recovery pending disposal of the said appeal. Smt. Rajeswari, Postal Assistant in Amberpet P.O. misappropriated large amounts by not accounting for many deposits and some of the withdrawals. The transactions referred to in the charge memo. issued to the applicant are in regard to the customers in whose cases, ~~vouchers~~ for the deposits were not accounted for by Smt. Rajeswari. The voucher in the list of daily transactions from the ~~the~~ Amberpet P.O are being sent to the Station Kachiguda H.O for being posted in the ledger maintained in the H.O. After the ledger clerk makes ~~for~~ the necessary entries in the ledger, the same are being sent to the SB Accounts in the H.O. for his counter signature. The imputations against the applicant are that he is not verifying the date of last transaction and the balances after transactions and if he verified them, the fraud committed by Smt. Rajeswari would have come to the light.

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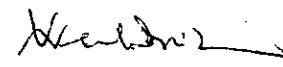
The question as to whether it is one of mere ~~sheer~~ negligence or gross negligence is a matter for consideration in the appeal before Respondent 1. In view of the facts and circumstances of the case, we feel that it is a fit case where ~~the~~ recovery as per the impugned order dated 29-10-93 is to be suspended pending disposal of the appeal against ~~this~~ said order by Respondent 1.

The OA is ordered accordingly at the admission stage. No costs.

Issue C.C. by 21-12-93.



(R. RANGARAJAN)
Member (Admn.)



(V. NEELADRI RAO)
Vice-Chairman

NS

(Open court judgement)


Deputy Registrar(J)

To

1. The Director of Postal Services, Hyderabad City Region, Hyderabad.
2. The Senior Supdt. of Post Offices, Hyderabad South East Division, Hyderabad.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr. ~~N. R. Devaraj~~, Sy. CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm



cc by 21/12/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 17-12-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 1484 in 93.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Corroded order as per

Dismissed as withdrawn.

Court order

Dismissed for default.

dated 27/11/94

Rejected/Ordered.

No order as to costs.

pvm

